

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4555

ANSWERED ON:23.12.2005

UTILISATION OF MINERAL RESOURCES BY STATES

Dangawas Shri Bhanwar Singh;Kaswan Shri Ram Singh

Will the Minister of MINES be pleased to state:

- (a) whether the State Governments can utilize the available mineral resources according to their priority under the Mines and Minerals Act, 1957;
- (b) if so, the details thereof;
- (c) whether the Government intends to deprive the State Governments from their rights;
- (d) if so, the details thereof;
- (e) whether the Government is prepared to pay 75 percent Production Link Payment(PLP) in care bidding process is implemented;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. DASARI NARAYANA RAO)

- (a)&(b) State governments grant mineral concessions for all minerals except petroleum and natural gas under the provisions of Mines and Minerals(Development and Regulation)Act, 1957(MMDR Act). However, prior approval of the Central Government is mandatory for grant of mineral concessions by the State governments in case of the minerals specified in the First Schedule of the MMDR Act.
- (c) There is no such proposal with the Central Government at present.
- (d) Does not arise.
- (e) There is no provision under the MMDR Act for any bidding process.
- (f)&(g) Does not arise.